

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2886

ANSWERED ON:14.03.2000

CORRUPTION IN DDA

ABDUL RASHID SHAHEEN;SRIPRAKASH JAISWAL;VIJAY GOEL

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority has failed to succeed in curbing corruption;
- (b) if so, the reasons therefor;
- (c) the number of officers found involved in corruption and the number out of them have not been punished during the last three years till 31 December, 1999;
- (d) whether the Government propose to review the functioning of Vigilance Branch of Delhi Development Authority; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): No, Sir.

(b): The DDA have adopted three pronged strategy viz. preventive, detective and punitive to curb corruption in the organisation. To maintain integrity in the organisation instructions regarding anti-corruption measures issued by the Department of Personnel and Training and Central Vigilance Commission are being scrupulously followed.

(c): During the last three years 19 officials of DDA were trapped by CB and Anti-Corruption Branch (ACB), Govt. of Delhi. The cases of these individuals are being pursued by CBI and ACB.

(d)&(e): Functioning of Vigilance branch of DDA is regularly reviewed by the Ministry of Urban Development and Central Vigilance Commission.